

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Capital Markets & Securities Ltd
Vs
Surana Industries Ltd

MAIN PETITION NUMBER : TCP/95/IB/2017
(IA/MA) APPLICATION NUMBERS

IA/979(CHE)/2024

ORDER

Present: Mr. Ramakrishnan Sadasivan, Liquidator in person.

This Application has been filed to take on record the 22nd Progress Report for the quarter ended 31.03.2024 and the minutes of the stakeholders held on 04.03.2024. The same are taken on record with all just exceptions.

Liquidator submits that the assets of the Corporate Debtor in liquidation have been sold. The Liquidator is directed to complete the liquidation process within the extended timeline. No further extension shall be granted.

IA/979(CHE)/2024 is accordingly **disposed of**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**